

ITEM NO.3

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).7857/2022

(Arising out of impugned final judgment and order dated 26-07-2022 in CRMA No.13762/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow)

ASHISH MISHRA ALIAS MONU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No.167449/2022 - APPLICATION FOR PERMISSION

IA No.122127/2022 - EXEMPTION FROM FILING O.T.

IA No.164803/2022 - EXEMPTION FROM FILING O.T.

IA No.152757/2022 - EXEMPTION FROM FILING O.T.

IA No.127590/2022 - EXEMPTION FROM FILING O.T.

IA No.122135/2022 - INTERVENTION/IMPLEADMENT

IA No.127589/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No.122134/2022 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 14-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Mukul Rohtgi, Sr. Adv.
Mr. Sidharth Dave, Sr. Adv.
Mr. Daleep Dhyani, Adv.
Mr. Pankaj Sharma, Adv.
Mr. Nilanjan Bhattacharya, Adv.
Mr. Kesha Sehgal, Adv.
Mr. Kshitiz Mudgal, Adv.
Mr. Kartik Arora, Adv.
Ms. Vidhi Thakkar, Adv.
Ms. Ayushi Mittal, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. T. Mahipal, AOR

For Respondent(s) Mr. Prashant Bhushan, AOR
Mr. Rahul Rahul Gupta, Adv.
Ms. Alice Raj, Adv.

Ms. Ruchira Goel, AOR
Mr. Rajat Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Court is convened through Video Conferencing.
2. We have gone through the contents of three more letters received from the First Additional District and Sessions Judge, Lakhimpur Khiri, Uttar Pradesh.
3. Post the matter for hearing on 16.05.2023.
4. Meanwhile, the interim directions contained in Order dated 25.01.2023 shall continue to operate.
5. Learned Trial Court may apprise this Court re: the future progress in the trial in due course of time.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)